

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21339 of 2015

(Arising out of Order-in-Appeal No. 56/2015 – CE dated 30.01.2015
passed by the Commissioner of Central Excise (Appeals-I),
Bangalore.)

M/s. Strides Arcolab Limited,

Site No. 36/7, KRS Garden,
Suragajakkanahalli Indlavadi,
Cross Anekal Taluk,
Bangalore – 560 106.

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Bangalore I
Commissionerate,**
Bangalore.

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. Sanjay Venkat, Superintendent (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 20326 /2025

DATE OF HEARING: 13.03.2025

DATE OF DECISION: 13.03.2025

PER : DR. D.M. MISRA

None present for the appellant. However, it is seen from the records that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. Learned AR for the Revenue has no

objection. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Gb/Raja...